

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

SERVICE TAX APPEAL NO.51470 of 2017

[Arising out of Order-in-Appeal No.199/S.T./D.L.H./2017-18 dated 11.05.2017 passed by the Commissioner (Appeals), Service Tax, Delhi-I, New Delhi].

M/s.Umang Realtech Pvt. Ltd.

...Appellant

B-72, 7th Floor, Himalaya House,
23, K.G. Marg, New Delhi-110001.

VERSUS

The Commissioner of Service Tax, Delhi-I ...Respondent

Room No.5, Upper Ground Floor,
E.I.L. Annexe Building, Bhikaji Cama Place,
R.K. Puram, New Delhi-110066.

APPEARANCE:

Mr. Akashdeep, Advocate for the appellant

Dr. Radhe Tallo, Authorised Representative for the Respondent

Coram:

HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: 22/03/2023

FINAL ORDER NO.50520/2023

DR. RACHNA GUPTA

Mr. Akashdeep, Id. Counsel is present for the appellant. He has mentioned that the appellant has already got its matter settled under Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019. The Discharge Certificate in the form of SVLDRS 4 has been issued in favour of the appellant which is on record and the Id. Authorized Representative also confirmed the same. Accordingly, the appeal is **dismissed as withdrawn.**

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)